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O.A. No. 477 of 2008

Order dated: 28.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

This case is taken up today, on being mentioned by the Ld. Counsel for the applicant.

We have heard Mr. A.K.Mohapatra, Ld. Counsel for the applicant and Mr. S.B.Jena, Ld. Addl. Standing Counsel for the Respondents.

The grievance of the applicant is that he has been transferred in the mid academic session. He also contended that in this case the applicant is aggrieved of frequent transfer during his service period.

The applicant has been transferred in the same district, in the same station but in another seat.

Mr. Jena, Ld. Counsel for the Respondents submitted that in this case, there is no violation of any statutory rules nor the transfer order is punitive and malafide.

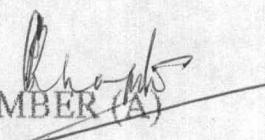
We have heard the parties' counsel. We are satisfied that no case has been made out for warranting interference in the matter. However, we direct the competent authority to consider and decide the pending representation at Annexure-A/4 dated 20.10.2008 by reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

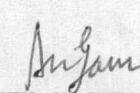
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Till disposal of the representation, the applicant will not be spared, if he has already not been spared.

With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)


MEMBER (J)

